

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 43**

**MA 3561/2019 In RCP(CA)/4(MB)2024 With CP 91/MB/2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 27.06.2024**

NAME OF THE PARTIES:      **CHAMPAK K MEHTA & ORS V/s C.**  
**MAHENDRA INTENTIONAL LTD & ORS**

Section 241(1) 213, 169(2) of the Companies Act, 2013

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**ORDER**

1. Mr. Nithish Bangera, CS a/w Mr. Ashish Pyasi, Advocate appeared for the Respondent.
2. Learned Counsel for the Petitioner seeks time to find out under which Company Petition, restoration application was placed in this case.
3. It is the case of the Petitioner that C.P. No. 12/2016 was to be restored and the order also states so. However, Company Petition 91/2017 got restored by Registry and in view of restoration number came to be assigned by him.
4. List this matter on **19.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**